

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 135
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India	Applicant/petitioner
Vs.		
Era Infra Engineering Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 11.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:-	Ms. K. Datta , Ms. Udita Singh, Mr. Mohit Kishore, & Mr. Rahul Gupta, Advs. Mr. S.K Singhi, Mr. Konark Rishi Bhatnagar, Mr. Arjit Pratap Singh, Advs. for CoC lenders
For the applicant:-	Ms. Niti Jain, Ms. Richa, Advs. for SBI & IOB bank Mr. Ritin Rai, Sr. Adv. with Mr. Pradeep Ratnam, Mr. Ayush Agarwala, Mr. Aditya Narayan Mahajan, Advs. for Axis Bank Mr. Abhishek Anand, Mr. Sumit Bindal & Ms. Honey Satpal, Advs. for ICICI bank Mr. Chitran Shul A. Singh, Ms. Sonali Sharma, Mr. Anshuman Mohit Chaturvedi, Advs. for Suaksha ARL
For the respondent	Mr. Anshuman Gupta, Adv. for R-19 Mr. Manas Shukla, Adv. with Ms. Kusum Lata, Law Officer for PNB Mr. A.K Sahu, Dy. RoC with Mr. M. Yadubhushana Rao, A.RoC Mr. Manmeet Singh, Mr. Abhinandan Banerjee, Ms. Abhilasha Khanna, Advs. for RP of GBPL (R-8) Mr. Arijit Mazumdar, Ms. Akansha Kaushik, Ms. Arushi Mishra, Advs. for SREI

ORDER

CA-2576(PB)/2019:-

As per the affidavit of service, the non-applicants have been served but no one has put in appearance on their behalf.

Let fresh notices be served to the non-applicants-respondents by dasti process.

List on 15.1.2020.

All other applications be also listed on that date.

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

11.12.2019
Aarti Makker

—sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)